PART II—Section 4

Statutory Rules and Orders issued by the Ministry of Defence

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<td>2. 221 [उप-नियम] (1) का 3 ई तारीख 27-3-68 प्रति प्रत्यादि</td>
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227 GI/83 (239)
(3) अफ़िम्मर का स्वतंत्रदायक, यदि कोई हो तो प्राप्त होने पर समय का अधिकतम प्राप्त होना चाहिए और यदि उत्तराधिकार हो, तो यह गृहीत्तियाँ द्वारा अनुमोदित की जाना चाहिए।

147. अवणवल दिन्दूर द्वारा गृहीत्तियाँ का कार्यक्रम करते हुए अफ़िम्मर का स्वतंत्रदायक, यदि कोई हो तो प्राप्त होने पर समय का अधिकतम प्राप्त होना चाहिए और यदि उत्तराधिकार हो, तो यह गृहीत्तियाँ द्वारा अनुमोदित की जाना चाहिए।

(4) यही उपशुरु के जगत का अनुगमन के लिए नेता रहना चाहिए और वह समय का अधिकतम प्राप्त होना चाहिए।

(5) यदि अभिमुख अफ़िम्मर का स्वतंत्रदायक उपनृत करना हो, तो उसके प्रति लोकतांत्रिक धारा द्वारा विचार करने के लिए विचार करने के लिए अनुमोदित की जाना चाहिए।

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2. Ministry of Defence
New Delhi, the 22nd April, 1983

S.R.O. 163.—In exercise of the powers conferred by section 184 of the Navy Act, 1957 (62 of 1957), the Central Government hereby makes the following regulations further to amend the Navy (Discipline and Miscellaneous Provisions Regulations, 1965*, namely:—

1. (1) These Regulations may be called the Navy (Discipline and Miscellaneous Provisions) (Amendment) Regulations, 1983.

(2) They shall come into force at the date of their publication in the Official Gazette.

*EARLIER AMENDMENTS TO THE NAVY (DISCIPLINE, MISCELLANEOUS PROVISIONS) REGULATIONS, 1965

Sl. Regulations Amended Authority for Amendment viz. SRO No.

1. 209 (9) 15E dated 15-5-67 (No. 183/67)
2. 221 [Substitution of Sub-Regulation (1)] 3E dated 27-3-68 (No 546/68)
3. 7, 12, 21, 38, 41, 43, 65, 68, 70, 76, 84, 222, 225, 234, Appendix I. 8E dated 8-7-68
4. New Regulation 7A inserted 126 dated 5-1-70
5. 198 Sub-Regulation (1) to be substituted.
6. 198 Sub-Regulation (ii) to be substituted. 314 dated 14-8-71
7. 7, 13, 30, 36, 37, 38, 39, 50, 51, Year 1973. 53, 56, 59, 78, 84, 222, 225, 234, Appendix I.
8. 73, 86 to be substituted. Appen- 37 dated 20-12-73
9. Throughout the Regulations for 360 dated 101 dix1 inform 4 to be amended.
10. 7, 13, 16, 29, 30, 36, 37, 38, 39. 199/74 dated 10-9-74
11. 189 2 dated 23 Dec. 78.
12. 2, 5, 7A, 13, 14, 15, 16, 19, 29, SRP 247 dated 34, 37, 38, 40, 41, 51 to 54 (to 1 Sep 1981.
be omitted) 55, 56, 58, 59, 63, 64, Heading of Chapter III, 74, 
79, 80, 81, (to be omitted), 82, 83, 84, 93, 94, 114A to be in- 
serted, 115, 121, 136, 138, 139, 146, 155, 158, 177, 185A to be 
inserted. Addition of Central heading before 187, 193A to be 
Appendix II and Appendix IV inserted.

2. In the Navy (Discipline and Miscellaneous Provisions) 
Regulations, 1965 (hereinafter referred to as the principal 
Regulations),—

(1) In sub-regulation (1) of regulation 7A, after the figure 
"3", the figures, letters and word "3A are 3B" shall 
be inserted;

(2) In sub-regulation (1) of regulation 13, after the 
entry containing words and figures "No. 3—Dis- 
missal from the naval service", the following entries 
shall be inserted, namely:—

No. 3A—Forfeiture of seniority in rank of not more 
than 12 months in case of Master Chief Petty 
Officers;

"No. 3B—Forfeiture of time for promotion of not 
more than 12 months in case of Master Chief 
 Petty Officers".

3. In sub-regulation 2 of regulation 15, after the word 
detention", the words and figures "No. 3A—Forfeiture 
of seniority in rank and No. 3B—Forfeiture of time for pro- 
motion" shall be inserted;

4. After regulation 37, the following regulation shall be 
inserted, namely:—

"37A. FORFEITURE OF SENIORITY (NO. 3A) 
FORFEITURE OF TIME FOR PROMOTION (NO. 3B)

(1) A Master Chief Petty Officer may summarily be award- 
ed punishment of forfeiture of seniority in rank or forfeiture 
of time or promotion for a period not exceeding 12 months.

(2) The punishment awarded under sub-regulation (1) 
shall require approval of the administrative Authority.

(3) Wherever a Master Chief Petty Officer has summarily 
been punished with forfeiture of seniority in rank or time for 
promotion, a notation shall be made in the conduct record 
sheet, page 4 of the service certificate and at such other places 
as considered necessary.

(4) The punishment of forfeiture of seniority shall have the 
effect as laid down in sub-sections (11) and (12) of section 82.

(5) The punishment of forfeiture of time for promotion shall 
delay the promotion by the time specified."

5. After Chapter IV, the following new Chapter shall be 
inserted, namely :

"CHAPTER IV—A 
SUMMARY PUNISHMENT OF OFFICERS BELOW 
THE RANK OF COMMANDER

147A Award of summary punishment under section 94.— 
The Central Government or the Chief of the Naval Staff 
or the commanding Officer of a ship or the Officer-in-charge 
of a naval academy may impose summary punishment or an 
officer below the rank of Commander as provided for in sec- 

tion 94.

148B. Award of minor punishment by Commanding 
Officer of Ships or Officer-in-charge of Naval Academy.— 
(1) The Commanding Officer of a ship or Officer-in-charge 
of the naval academy may impose on any subordinate officer 
whilst under training, the following punishments under sub- 
section (5) of section 94:—

(a) Severe reprimand;

(b) Reprimand;

(c) Stoppages of leave for a period not exceeding 14 days,

(d) Extra work and/or drill for a period not exceeding 10 

days.

(2) For imposition of punishments under sub-regulation (1), 
it shall not be necessary for the Commanding Officer of a 
ship or Officer-in-charge of the naval academy to serve a 
show cause notice to the accused officer or hear the accused 
officer in person or by any friend or counsel.

147C. Imposition of punishment by the Commanding 
Officer.—(1) When a commanding Officer proposes to award 
a punishment of forfeiture of seniority in rank or time for 
promotion to a subordinate officer under sub-section (3) of 
section 94, the accused officer may be given an opportunity to 
show cause in the manner specified in sub-regulation (2).

(2) When after considering the report on a subordinate 
officer's misconduct, a Commanding Officer is of the opinion 
that the misconduct of the officer deserves to be punished, he 
shall forthwith inform the officer together with all reports adverse 
to him and call upon him to submit in writing his explanation 
in defence:

Provided that the Commanding Officer may withhold 
from disclosing any such report if its disclosure is not in the 
public interest.

(3) On receipt of the officer's explanation, if any, the 
Commanding Officer shall consider it and if the same is found 
unsatisfactory, may impose the punishment of forfeiture of 
seniority in rank or time for promotion as empowered under 
sub-section (3) of section 94. When the punishment 
awarded involves forfeiture of seniority in the rank, the same 
shall require approval of the Chief of the Naval Staff, or 
the Flag Officer Commanding-in-Chief of a naval command 
if the accused is serving in a command.

147D. Action by the Flag Officer Commanding-in-Chief of 
a naval command on misconduct report.—(1) If on a perusal 
of the record, the Flag Officer Commanding-in-Chief is of the 
opinion that there is a prima facie case and that the charges 
if proved would be within his powers to punish, he shall 
proceed to try the case as provided in regulation 14E and 
147F. However, if he is of the opinion that the charge, if 
proved would be beyond his power to punish, he shall,

(a) make a report in this behalf and submit the same 
together with all the relevant records to the Chief of the Naval 
Staff for being dealt with under section 94; or

(b) proceed to convene a court-martial for the trial of the 
accused.

(2) Before proceeding with the action as contemplated 
in sub-regulation (1) (a) above, the Flag Officer Commanding- 
in-Chief shall ask the accused as follows:—

"Do you consent to accept a summary award under 
section 94 or do you elect to be tried by court 
martial?"

(3) If the accused officer elects to be tried by court-martial, 
necessary steps will be taken for that purpose.

(4) If the accused officer does not elect to be tried by court- 
martial and consent to be tried summarily under section 94, 
a notation to that effect shall be made in the proceedings 
of the case to be forwarded to the Chief of the Naval Staff 
for disposal.
147E. Imposition of punishment by Flag Officer Commanding-in-Chief of a naval command.—(1) When the Flag Officer Commanding-in-Chief of a naval command proposes to award punishment under sub-section 2A of section 94, the accused officer may be given an opportunity to show cause in the manner specified in sub-regulation(2).

(2) When after considering the report on the misconduct of an officer, the Flag Officer Commanding-in-Chief of a naval command is of the opinion that the misconduct of the officer deserves to be punished, he shall inform the officer together with all reports adverse to him and call upon him to submit in writing his explanation in defence:

Provided that the Flag Officer Commanding-in-Chief may withhold from disclosure any such report if its disclosure is not in the public interest.

(3) On receipt of the officer's explanation, if any the Flag Officer Commanding-in-Chief shall consider it and if the same is found unsatisfactory, may—

(a) impose the punishment of forfeiture of seniority in the rank or time for promotion, severe reprimand or reprimand in case of subordinate officer;

(b) impose the punishment of severe reprimand or reprimand in case of officer other than subordinate officer; or

(c) remand the accused officer for trial by court-martial.

(4) Where in case of an officer other than a subordinate officer, the Flag Officer Commanding-in-Chief of a naval command considers that the charges if proved would justify the accused officer being awarded punishment of forfeiture of seniority in the rank or time for promotion, before proceeding further with the said charge, the Flag Officer Commanding-in-Chief shall ask the accused officer if follows:

"Do you consent to accept summary award by me or do you elect to be tried by court-martial?"

(5) If the accused officer elects to be tried by court-martial the necessary steps for that purpose shall be taken.

(6) If the accused officer does not elect trial by court-martial and consents to the summary trial under section 94, a notation to this effect shall be made in the proceedings and the officer proceeded with summarily.

147F. Imposition of punishment of forfeiture of seniority or time for promotion on an officer other than a subordinate officer.—(1) When the Flag Officer Commanding-in-Chief proceeds with the trial of the accused officer, he shall read out the charges against the accused officer and ask him whether he pleads guilty or not guilty.

(2) If the accused officer pleads guilty, the plea of guilty shall be so recorded and if there are no further charge to be tried, the accused may be permitted to make a statement in mitigation of punishment. If the accused officer makes an oral statement, its gist or the statement, if in writing, shall be attached to the proceedings.

(3) The Flag Officer Commanding-in-Chief shall then consider the whole case and award such punishment as he considers just and proper.

(4) Where an accused officer pleads not guilty to the charges the Flag Officer Commanding-in-Chief shall proceed further with the trial.

(5) After the statements of witnesses received along with the report have been made part of the proceedings the Flag Officer Commanding-in-Chief shall inform the accused officer that he is not obliged to make any statement, but if he wishes to make a statement orally or in writing, he may do so. The statement of the accused officer shall be dealt with in the facts of the case, with his character and with matters in mitigation of punishment. If the accused officer makes an oral statement or he statement, if in writing, shall form part of the proceedings.

(6) In the course of a trial wherever it appears desirable to the Flag Officer Commanding-in-Chief, he may call and examine any witness whose evidence is considered essential for proper disposal of the case. The witness so called may be cross-examined by the accused officer and/or necessary for the representing officer.

(7) The evidence of such a witness shall be recorded in brief in narrative form on a separate sheet and attached to the proceedings.

(8) If on consideration of the whole case, the finding of the Flag Officer Commanding-in-Chief on any charge is one of not guilty, he shall acquit the officer of that charge. If the accused officer is acquitted of all charges, the Flag Officer Commanding-in-Chief shall record the findings of not guilty and acquit the officer.

(9) If after considering the whole case, the Flag Officer Commanding-in-Chief finds the accused officer guilty on any or all of the charges, he may award proper punishment empowered under section 94.

147G. Procedure in respect of trial of an officer other than subordinate officers.—(1) The proceedings of the trial of an officer other than a subordinate officer by the Flag Officer Commanding-in-Chief of a naval command, where the charges if proved would justify an award of forfeiture of seniority in the rank or time for promotion, shall be recorded as far as possible, with such variations as are necessitated by the circumstances of each case in the prescribed form as at Appendix V. The report submitted to the Flag Officer Commanding-in-Chief relating to the misconduct of an accused officer shall, inter alia, contain the statement of witness duly signed and a list of charges of which the accused officer is assigned.

(2) The trial of an accused officer may take place at a venue, date and time convenient to the Flag Officer Commanding-in-Chief.

(3) The Commanding Officer or any other suitable officer nominated by him, shall present the case of the prosecution before the Flag Officer Commanding-in-Chief and act as the presenting officer during the trial.

(4) An officer appointed by the Flag Officer Commanding-in-Chief shall make a record of the proceedings of the trial under his directions.

(5) The accused shall defend himself and shall not be entitled to be defended by any other officer or counsel.

(6) The Flag Officer Commanding-in-Chief shall decide all questions arising in the course of the trial.

147H. Imposition of punishment by the Chief of the Naval Staff.—(1) On receipt of a report, when the Chief of the Naval Staff proposes to award a punishment of forfeiture of seniority in the rank or time for promotion under sub-section (2) of section 94 on account of misconduct of an officer, the officer may be given an opportunity to show cause, in the manner specified in sub-regulation (2) against that action.

(2) When after considering the report of an officer's misconduct, the Chief of the Naval Staff is of the opinion that the officer deserves to be punished, he shall so inform the officer together with all reports adverse to him and call upon him to submit in writing his explanation and defence together with his option, if the same has not been exercised by him earlier, whether he consents to accept summary award under section 94 or elects to be tried by court-martial.

Provided that the Chief of the Naval Staff may withhold from disclosure any such report if its disclosure is not in the public interest.

(3) On receipt of the officer's explanation, if any, and if the officer has not elected to be tried by court-martial, the Chief of the Naval Staff shall consider it and if the same is found unsatisfactory—

(a) may impose the punishment of forfeiture of seniority in the rank or time for promotion as empowered under sub-section (2) of section 94; or

(b) if he considers that the punishment within his powers shall not be adequate, submit a report of the case together with all the relevant records to the Central Government for being dealt with under subsection (1) of section 94 or take steps to bring the accused officer to trial by court-martial.
1471. Imposition of punishment by the Central Government.—(1) On receipt of a report of misconduct of an officer, when the Central Government proposes to award a punishment of forfeiture of seniority in the rank or time for promotion under sub-section (1) of section 94, he may be given an opportunity to show cause, if not already done so by the Flag Officer Commanding-in-Chief or Chief of the Naval Staff, in the manner specified in sub-regulation (2).

(2) Where forfeiture of seniority is awarded, the forfeiture conduct, the Central Government is of the opinion that the officer deserves to be punished, it shall so inform the officer together with all records adverse to him and call upon him to submit in writing, his explanation in defence together with his option, if the same has not been exercised by him earlier, whether he consents to accept summary award under section 94 or elects to be tried by court-martial:

Provided that the Central Government may withhold from disclosure any such report if its disclosure is not in the public interest.

(3) On receipt of the officer's explanation, if any, and if the officer has not elected to be tried by court-martial, the Central Government shall consider it and if the same is found unsatisfactory, may impose the punishment of forfeiture of seniority in the rank or time for promotion as empowered under sub-section (1) of section 94.

1472. Effect of punishment of forfeiture of seniority in the rank of time for promotion.—(1) The punishment of forfeiture of seniority and forfeiture of time which may be awarded to officers under section 94 shall be two distinct and separate punishments.

(2) Where forfeiture of seniority is awarded, the forfeiture shall be noted in the Navy list by the post-dating of the seniority of the officer and where forfeiture of time is awarded it shall result only in the delay of promotion to the extent specified in the order of forfeiture.

(3) Forfeiture of seniority under section 94 shall be imposed only for very serious misconduct and the normal punishment under that section shall be forfeiture of time;

(6) Regulation 220 shall be omitted;

(7) After appendix IV, the following appendix shall be inserted, namely:

APPENDIX V

Form for use at summary trials of officers below the rank of Commander under section 94

(See regulation 147G)

RANK AND NAME OF THE ACCUSED:

SHIP:

Question to accused:

1. Have you received a copy of the charge-sheet and statement of witnesses?

ANSWER:

2. Have you had sufficient time to prepare your defence?

Answer:

In case of an officer other than a subordinate officer, if the authority dealing summarily with the case proposes to award a punishment of forfeiture of seniority in the rank or time for promotion, the accused officer shall be asked the following option:

Do you consent to accept a summary award under section 94 or do you elect to be tried by court-martial?

ANSWER:

If the accused consent to accept a summary award, the charge-sheet is read.

3. Are you guilty or not of the charges that have just been read to you?

ANSWER:

4. Do you wish to make a statement? (To be cautioned in accordance with regulation 147F (5)

In an oral statement is made, its gist or the statement, if in writing, is to be attached.

In the course of a trial of an officer other than a subordinate officer, the Flag Officer Commanding-in-Chief may call and examine any witness, who may be cross-examined by the accused officer and if necessary by the presenting officer. The gist of the statement in the narrative form shall be attached to the proceedings.

FINDING:

AWARD:

[Signature]

C. P. MISHRA, Director(N)
New Delhi, the 11th May, 1983

S.R.O. 164.—In exercise of the powers conferred by the proviso to article 309 of the Constitution and in supersession of the Air Headquarters (Technical Assistant Operator IBM) Recruitment Rules, 1977, except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the post of Technical Assistant (Operator IBM) in Air Headquarters, Ministry of Defence namely:

1. Short title and commencement.—(1) These rules may be called the Ministry of Defence, Air Headquarters Technical Assistant (Operator IBM) Recruitment Rules, 1983.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Number of the post, classification and scale of pay.—The number of the said post, its classification and the scale of pay attached thereto shall be as specified in columns 2 to 4 of the Schedule annexed hereto.

3. Method of recruitment, age limit and qualifications etc.—The method of recruitment to the said post, age limit, qualifications and other matters connected therewith shall be as specified in columns 5 to 13 of the Schedule aforesaid.

4. Disqualification.—No person,—

(a) Who has entered into or contracted a marriage with a person having a spouse living, or

(b) Who, having a spouse living, has entered into or contracted a marriage with any person,

shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

5. Power to relax.—Where the Central Government is of opinion that it is necessary or expedient so to do, it may, by order and for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

6. Saving.—Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

<table>
<thead>
<tr>
<th>Name of post</th>
<th>Number of posts</th>
<th>Classification</th>
<th>Scale of pay</th>
<th>Whether selection post</th>
<th>Age limit for direct recruits</th>
<th>Whether benefit of added years of service admissible under rule 30 of the CCS (Pension) Rules, 1972</th>
<th>Educational and other qualifications required for direct recruits</th>
<th>ESSENTIAL:</th>
</tr>
</thead>
<tbody>
<tr>
<td>Technical Assistant (Operator IBM)</td>
<td>3*</td>
<td>General</td>
<td>Rs. 330-10-380-</td>
<td>Not applicable.</td>
<td>Between 18 to 25 years</td>
<td>Not applicable.</td>
<td>(i) Matriculation or equivalent qualification preferably with Science subjects from a recognised University/Board.</td>
<td></td>
</tr>
</tbody>
</table>
New Delhi, the 16th May, 1983

S.R.O. 165.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules to amend the Indian Air Force (Civilian Radar Instructor) Recruitment Rules, 1971, namely:—

1. (1) These rules may be called the Indian Air Force (Civilian Radar Instructor) Recruitment (Amendment) Rules, 1983.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Schedule to the Indian Air Force (Civilian Radar Instructor) Recruitment Rules, 1971, in column 6, for the words "Relaxable for Government Servants" the following shall be substituted, namely:—

"Relaxable for Government servants by 5 years in accordance with the instructions issued by the Central Government".

[F. No. Air HQ/23049/343/PC3(B)]

M. C. JUNEJA, Under Secy.
परम्परागत संस्कृति तथा प्रथाओं के अनुयोगिता के लिए निर्देश दिए जाएँगे।

प्रथम वर्ष के अनुसार, संस्कृति तथा प्रथाओं का अनुयोगिता के लिए निर्देश दिए जाएँगे।
बाले अर्थात् में (उनके विश्वास में) अद्यतन और 
विश्वास भी है, जब वह चर्चा के सिद्धांतों 
द्वारा समझा गया है और इसके लिए, आर्थिक विश्वास 
को अवधारणा के लिए अनुमान 
तरीक़े से किया गया है। 
शास्त्रीय विश्वास विश्वास फार्मूलात्य के 
विश्वास में "अनुशासन" 
करते हैं विनियमित प्रोत्साहन 
परिवर्तनों में संग्रह 
ले सब विश्वास नहीं होता 
भ्राता करते हैं 
प्रतिस्पर्धी पर जागरूकता.

प्रति विश्वास पर जागरूकता में "अनुशासनात्य 
को प्रतिनियुक्ति नहीं होता।

प्रति विश्वास पर जागरूकता में "अनुशासनात्य 
समूह "अनुशासन व्यक्ति" का विश्वास करते हैं जिनके 
शास्त्रीय विश्वास को निर्देशित करते हैं।

1. उन मूल प्रशासनिक 
विभागों—अध्यक्ष
2. प्रशासनिक वस्तु में 
समझौता का अनुसार 
विभाग—मान्य
3. उन वित्तीय, समाज 
विभाग और पॉलिटिक 
या निवृत्ती—सरकार
S.R.O. 166.—In exercise of the powers conferred by the proviso to article 309 of the Constitution and in supersession of the Ministry of Defence, Armed Forces Film and Photo Division (Accounts Assistant) Recruitment Rules, 1980, except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the post of Accounts Assistant in the Armed Forces Film and Photo Division, Ministry of Defence, namely:—

1. Short title and commencement.—(1) These rules may be called the Ministry of Defence, Armed Forces Film and Photo Division, Accounts Assistant, Recruitment Rules, 1983.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Number of the post, classification and scale of pay.—The number of the said post, its classification and the scale of pay attached thereto shall be as specified in columns 2 to 4 of the Schedule annexed to these rules.

3. Method of recruitment, age limit and qualifications etc.—The method of recruitment to the said post, age limit, qualifications and other matters concerned herewith shall be as specified in column 5 to 13 of the said Schedule.

SCHEDULE

<table>
<thead>
<tr>
<th>Name of post</th>
<th>Number of posts</th>
<th>Classification</th>
<th>Scale of pay</th>
<th>Whether selection post or Non-selection post</th>
<th>Age limit for direct recruits</th>
<th>Whether benefit of added years of service admissible under rule 30 of the CCS (Pension) Rules, 1972</th>
<th>Educational and other qualifications required for direct recruits</th>
</tr>
</thead>
<tbody>
<tr>
<td>Accounts Assistant</td>
<td>1</td>
<td>General</td>
<td>425-15-500-EB-20-640</td>
<td>N.A.</td>
<td>30 years (relaxable for Government servants up to 35 years in accordance with the instructions or orders issued by the Central Government). Note: The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India (other than those in the Andaman and Nicobar Islands and Lakshadweep).</td>
<td>N.A.</td>
<td>ESSENTIAL : 1. Degree from a recognised University.</td>
</tr>
</tbody>
</table>

Note: The qualifications regarding experience are relaxable at the discretion of the Appointing Authority for reasons to be recorded in writing in the case of candidates belonging to the Scheduled Castes or the Scheduled Tribes, if at any stage of selection the Appointing Authority is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the vacancies reserved for them.

Desirable: Degree in Commerce from a recognised University.
<table>
<thead>
<tr>
<th>Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees</th>
<th>Period of probation, if any</th>
<th>Method of recruitment whether by direct recruitment or by promotion or by deputation or transfer and percentage of the vacancies to be filled by various methods</th>
<th>In case of recruitment by promotion or deputation or transfer, grades from which promotion or deputation or transfer to be made</th>
<th>If a Departmental Promotion Committee exists, what is its composition</th>
<th>Circumstances in which Union Public Service Commission is to be consulted in making recruitment</th>
</tr>
</thead>
<tbody>
<tr>
<td>Not applicable</td>
<td>Two years</td>
<td>By transfer on deputation failing which by direct recruitment.</td>
<td>Transfer on deputation: UDCs of AFHQ clerical Service with 5 years' regular J. service in the grade and possessing at least 2 years' experience of accounts work, failing which persons holding similar or analogous posts in Central Government offices and possessing the qualifications prescribed for direct recruits in column 7. (period of deputation including period of deputation in another ex-cadre post held immediately preceding this appointment in the same organisation/department shall ordinarily not exceed 3 years.)</td>
<td>Group 'C' DPC (for confirmation of direct recruits) 1. Deputy Chief Administrative Officer—Chairman 2. Under Secretary Administratively concerned, Ministry of Defence—Member. 3. Deputy Director, AF FD or equivalent—Member.</td>
<td>N.A.</td>
</tr>
</tbody>
</table>

If a Departmental Promotion Committee exists, what is its composition: 1. Deputy Chief Administrative Officer—Chairman 2. Under Secretary Administratively concerned, Ministry of Defence—Member. 3. Deputy Director, AF FD or equivalent—Member.